HARYANA VIDHAN SABHA


I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2017-2018 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment) 2017-2018.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2017-2018.

III. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2017-18.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2
A MINISTER to move that a Supplementary sum not exceeding ₹10,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 2- Governor and Council of Ministers.

Supplementary Estimates (First Instalment) 2017-2018 Pages 1-3

Demand No. 3
A MINISTER to move that a Supplementary sum not exceeding ₹10,79,53,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 3- General Administration.

Supplementary Estimates (First Instalment) 2017-2018 Pages 4-18

Demand No. 4
A MINISTER to move that a Supplementary sum not exceeding ₹120,29,85,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 4- Revenue.

Supplementary Estimates (First Instalment) 2017-2018 Pages 19-27

Demand No. 5
A MINISTER to move that a Supplementary sum not exceeding ₹16,50,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 5- Excise and Taxation.

Supplementary Estimates (First Instalment) 2017-2018 Pages 28-31
Demand No. 7
A MINISTER to move that a Supplementary sum not exceeding ₹48,00,000/- for revenue expenditure be granted to the Government to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 7-Planning and Statistics.

Supplementary Estimates (First Instalment) 2017-2018 Pages 35-36

Demand No. 8
A MINISTER to move that a Supplementary sum not exceeding ₹36,25,00,000/- for revenue expenditure and ₹272,31,00,000/- for capital expenditure be granted to the Government to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 8-Buildings and Roads.

Supplementary Estimates (First Instalment) 2017-2018 Pages 37-50

Demand No. 9
A MINISTER to move that a Supplementary sum not exceeding ₹95,87,00,000/- for revenue expenditure be granted to the Government to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 9-Education.

Supplementary Estimates (First Instalment) 2017-2018 Pages 51-56

Demand No. 10
A MINISTER to move that a Supplementary sum not exceeding ₹1000/- for revenue expenditure be granted to the Government to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 10-Technical Education.

Supplementary Estimates (First Instalment) 2017-2018 Pages 57-58

Demand No. 11
A MINISTER to move that a Supplementary sum not exceeding ₹70,00,000/- for revenue expenditure be granted to the Government to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 11-Sports and Youth Welfare.

Supplementary Estimates (First Instalment) 2017-2018 Pages 59-60

Demand No. 13
A MINISTER to move that a Supplementary sum not exceeding ₹108,81,00,000/- for revenue expenditure and ₹68,05,00,000/- for capital expenditure be granted to the Government to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 13-Health.

Supplementary Estimates (First Instalment) 2017-2018 Pages 61-66

Demand No. 14
A MINISTER to move that a Supplementary sum not exceeding ₹50,00,000/- for revenue expenditure and ₹50,00,000/- for capital expenditure be granted to the Government to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 14-Urban Development.

Supplementary Estimates (First Instalment) 2017-2018 Pages 67-70
Demand No. 15  
A MINISTER  
to move that a Supplementary sum not exceeding ₹12,58,44,04,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 15- Local Government.

Demand No. 17  
A MINISTER  
to move that a Supplementary sum not exceeding ₹1,56,10,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 17-Employment.

Demand No. 18  
A MINISTER  
to move that a Supplementary sum not exceeding ₹68,21,01,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 18- Industrial Training.

Demand No. 19  
A MINISTER  
to move that a Supplementary sum not exceeding ₹43,97,15,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 19- Welfare of SCs and BCs.

Demand No. 20  
A MINISTER  
to move that a Supplementary sum not exceeding ₹272,65,02,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 20- Social Security and Welfare.

Demand No. 21  
A MINISTER  
to move that a Supplementary sum not exceeding ₹4,91,70,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 21- Women and Child Development.

Demand No. 22  
A MINISTER  
to move that a Supplementary sum not exceeding ₹1,00,01,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 22- Welfare of Ex-Servicemen.
Demand No. 24
A MINISTER

to move that a Supplementary sum not exceeding ₹60,65,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 24- Irrigation.

Supplementary Estimates (First Instalment)
2017-2018
Pages 103-105

Demand No. 26
A MINISTER

to move that a Supplementary sum not exceeding ₹85,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 26- Mines and Geology.

Supplementary Estimates (First Instalment)
2017-2018
Pages 106-108

Demand No. 28
A MINISTER

to move that a Supplementary sum not exceeding ₹24,50,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 28- Animal Husbandry and Dairy Development.

Supplementary Estimates (First Instalment)
2017-2018
Pages 109-112

Demand No. 31
A MINISTER

to move that a Supplementary sum not exceeding ₹23,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 31- Ecology and Environment.

Supplementary Estimates (First Instalment)
2017-2018
Pages 113-115

Demand No. 32
A MINISTER

to move that a Supplementary sum not exceeding ₹387,20,75,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 32- Rural and Community Development.

Supplementary Estimates (First Instalment)
2017-2018
Pages 116-122

Demand No. 33
A MINISTER

to move that a Supplementary sum not exceeding ₹103,50,00,000/- for revenue expenditure and ₹206,87,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 33- Co-operation.

Supplementary Estimates (First Instalment)
2017-2018
Pages 123-126

Demand No. 36
A MINISTER

to move that a Supplementary sum not exceeding ₹252,77,39,000/- for revenue expenditure and ₹553,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 36- Home.

Supplementary Estimates (First Instalment)
2017-2018
Pages 127-136
to move that a Supplementary sum not exceeding ₹22,43,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 37- Elections.

Demand No. 38
A MINISTER
to move that a Supplementary sum not exceeding ₹20,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 38- Public Health and Water Supply.

Demand No. 39
A MINISTER
to move that a Supplementary sum not exceeding ₹50,00,00,000/- for revenue expenditure and ₹10,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 39- Information & Publicity.

Demand No. 40
A MINISTER
to move that a Supplementary sum not exceeding ₹320,64,00,000/- for revenue expenditure and ₹3902,71,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 40- Energy and Power.

Demand No. 41
A MINISTER
to move that a Supplementary sum not exceeding ₹50,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 41- Electronics and Information Technology.

Demand No. 42
A MINISTER
to move that a Supplementary sum not exceeding ₹123,26,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of Demand No. 42- Administration of Justice.
Demand No. 43

A MINISTER

to move that a Supplementary sum not exceeding ₹24,50,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of **Demand No. 43 - Prisons**.

Demand No. 45

A MINISTER

to move that a Supplementary sum not exceeding ₹269,79,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2018 in respect of **Demand No. 45 - Loans and Advances** by State Government.

CHANDIGARH:

THE 23RD OCTOBER, 2017

RAJENDER KUMAR NANDAL
SECRETARY.